18.01 http.

# PAPERS LAID ON THE TABLE

# Detailed Démands för Grants of Ministry of External Affairs for 1980-81

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of External Affairs for 1980-81. [Placed in Library. See No. LT-988/80].

#### A COPY OF CENTRAL ADVISORY COMMIT-TEE FOR LIGHT HOUSES (PROCEDURAL) AMENDMENT (RULES 1979

THE MINISTER OF SHIPPING AND TRANSPORT AND TOURISM AND CIVIL AVIATION (SHRI A. P. SHARMA): I beg to lay on the Table a copy of the Central Advisory Committee for Lighthouses (Procedural) Amendment Rules, 1979 (Hindi and English versions) published in Notification No. G S.R. 867 in Gazette of India dated the 23rd June, 1979, under sub-section (3) of section 21 of the Lighthouse Act, 1927. [Placed in Library. See No. LT-989/80].

DETAILED DEMANDS FOR GRANTS OF MINISTRY OF COMMERCE FOR 1980-81

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Commerce for 1980-81. [Placed in Library. See No. LT-990/80].

## A COPY OF APPRENTICESHIP (AMEND-MENT) RULES, 1979

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI T. ANJ'AH): I beg to lay on the Table a copy of the Apprenticeship (Amendment) Rules, 1979 (Aindi and English vérsions) published in Notification No. G.S.R. 1012 in Gazette of India dated the 28th July, 1979, Under sub-section (3) of section 37 of the Apprentices Act, 1961. [Placed in Library. See No. LT-991/80].

ANNUAL REPORT OF DREDGING CORPORA-TION OF INDIA LTD. FOR 1978-79 AND IT'S AUDITED ACCOUNTS

THE MINISTER OF SHIPPING AND TRANSPORT AND TOURISM AND CIVIL AVIATION (SHRI A. P. SHARMA): I beg to lay on the Table a copy of the Annual Report (Hindi<sup>\*</sup> version) of the Dredging Corporation of India Limited, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [Place in Library. See No. LT-992/80].

12.03 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

Reported closure of a number of industrial units in Dransád Coal fiélds área

भी भन्द्रश्व प्रसाद मंगी (ग्रारा) में ग्रुविलम्बनीय लीक महत्व के निम्न लिखित विषय की ग्रीर उद्योग मंद्री का ध्यान दिलाता हू ग्रीर प्रार्थना करता हूँ कि वह ईस बीरे में एक वक्तव्य दे .---

> "धनबाद कोयला खान झोत में ब्रहुत सी ग्रीद्योगिक इकाईयों के बन्द हो जाने, जिस के कारण लगभग दस इबार कर्मकार बेरोजवार हो गए हैं, के समाचार ।"

DR. VASANT KUMAR PANDIT (Rajgarh): There is a privilege motion. We are not given an opportunity to speak also. (Interruptions)

MR. SPEAKER: We have admitted a question on that.

\*English version of the Annual Report and Review thereon—both in Hindi and English—were laid on the Table on 28th March, 1980.

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असे देशेश विकास अवस्थान (दुर्म्समुर) : स्टेट्रसेट इसे कापी होन को सिल्लवी चाहिए थी । मिली नहीं है । यह बहुत मन्मीर मांगला है ।

SHRI JYOTIRMOY BOSU (Diamond Harbour): Statement may be distributed.

भी राकामतार सास्त्री (पटना) : रूल्ज के मुताबिक धाप कीजिए । हम कसे पढ़ेगे भीर सवास करेंगे ।

SHRI JYOTIRMOY BASU: YOU may postpone till 4 O'Clock. Unless the statement is given half an hour in advance, we cannot proceed in the matter. Why should the House be treated with such an utter contempt in this regard?

MR. SPEAKER: He will read it out. It is a small statement.

(Interruptions)

SHRI JYOTIRMOY BOSU: I seek your permission to make a submission.

MR. SPEAKER: I know the sentiments of the House. If the time of the House is wasted, will you get anything? I know it should have been distributed earlier.

SHRI JYOTIRMOY BOSU: You postpone it till 4 O'Clock.

MR. SPEAKER: What  $i_s$  it? It is a small statement. He will read it out.

SHRI JYOTIRMOY BOSU: How will be formulate the question unless he reads the statement before hand? The rule is quoted every time. You put a question under what rule? How will he formulate the question? He is not a magician.

MR. SPEAKER: All right, we shall take it up after item 11.

12.05 hrs.

# APPROPELATION (BAILWAYS) NO. 3 BILL, 1989

THE MINISTER OF RAILWAYS (SHRI KAMALAPATI TRIPATHI): I beg to move.\*

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the service<sub>s</sub> of the financial year 1980-81 for the purposes of Railways, be taken into consideration."

MR. SPEAKER: Motion moved:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 1980-81 for the purposes of Railways, be taken into consideration."

SHRI JYOTIRMOY BOSU (Diamond Harbour): The Indian Railways which the largest economic unit engaged in the country's economic activities is now living on hand to mouth basis. Take, for example, there is no academic exercise. RDSO is a dumping ground for undesirable, unwanted officer of the railways. I, spent one whole day in the RDSO and I could find out that the RDSO is ធ dumping ground. Hardly any research is conducted there and the working is to be compared with the British colonial pattern. The railway high-ups still consider that they are like District Collectors and behave in the same manner. They say that they lose Rs. 150 crores on passenger traffic alone. Why is it so? They have not done any exercise on reducing the tare payload ratio. The production of double decker coaches for which I have been pleading for more than a decade is so slow because it suits the road transport lobby. If the double decker coaches come, road transport will lose a big amount of business. So, it was showed down.